

**TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRA-ORDINARY  
(PART-I, SECTION-I)**

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF COMMERCE**

**PUBLIC NOTICE NO. 46 (RE-00)/1997-2002**

**New Delhi, 11<sup>th</sup> December, 2000**

Attention is invited to the contents of Public Notice No.24 and 31 dated 25<sup>th</sup> July, 2000 and 1st September, 2000 respectively which inter-alia laid down that exporters have to file applications for exports under duty exemption scheme electronically for which UN location codes as specified in the Handbook of Procedure is an essential input. Representations have been received from various exporters pointing out their inability to file applications due to non availability of UN location codes for certain Sea ports/Air Ports/ICDs

In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.I) (RE-2000), 1997-2002.

The note appearing below paragraph 7.19 shall be substituted by the following:

**Note :** The UN location codes in respect of the ports mentioned above are given at S.No.11 in Appendix 1 of the Handbook. However, for the sea ports/Air ports/ICDs where UN location codes are not available the applicants may file their application using “ 99 – Miscellaneous” as code . It shall be the responsibility of the licensing authority concerned to indicate the actual port at the time of issue of Licence.

**This issues in Public Interest.**

**(N.L.Lakhanpal)  
Director General of Foreign Trade**

**Copy to all concerned,  
By Orders etc.**

**(Kiran Sehgal)  
Dy.Director General of Foreign Trade**

